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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, AT CHENNAI

Original Application No. 71 of 2025 (SZ)

Tribunal on its own motion-
SUO-MOTO Based on the News
item in The New Indian Express,
Chennai edition dated 02.04.2025,
"Titled GCC's waste incinerator in
Manali working illegally for fast five years".

.....Applicant

Versus

The Commissioner
Greater Chennai Corporation

.....Respondent

ADDITIONAL STATUS REPORT FILED BY THE GREATER
CHENNAI CORPORATION. - 4TH RESPONDENT

I, J. Kumaragurubaran, I.A.S., son of Late Th.S. Jayabalan, Hindu, aged about 45 years, Commissioner, Greater Chennai Corporation, Ripon Buildings, Chennai - 600 003, do hereby solemnly and sincerely affirm as follows:


COMMISSIONER
GREATER CHENNAI CORPORATION

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1. I am filing this additional status report pursuant to the Hon'ble Tribunal's order dated 26.11.2025 in O.A. No. 71 of 2025 (SZ) and am well acquainted with the facts stated hereunder.
2. I respectfully submitted that this Hon'ble Tribunal directed the GCC to file a report indicating future course of action, specifically whether the incinerator would be recommissioned after revamping the existing air pollution control measures with a suitable heat/energy recovery system.
3. Accordingly, GCC filed a Status Report dated 11.06.2025, thereby furnishing the following particulars in detail, before this Hon'ble Tribunal:
 - a) The 10 MT Incinerator Plant is located at MGR Salai Road, Division 18, Zone-2, Manali, established in 2019, and operated by M/s Traid Infratech under initial Consent to Operate (CTO) No. 1905230253677 issued by Tamil Nadu Pollution Control Board (TNPCB) for processing non-biodegradable dry waste including cloth, bags, chappels, and sanitary napkins at 10 TPD capacity.
 - b) The operational process involves shredding waste, combustion in furnace, with conversion of


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fly ash to bricks and sludge from effluent treatment to organic manure, while existing pollution control measures met TNPCB norms for emissions during prior operations.

- c) The plant required repairs due to corrosion, rust, and furnace damage (inner fire bricks, bottom ash plate) caused by continuous operations during the COVID-19 period, while CTO non-renewal after its expiry on 31.03.2020 was attributed to lockdown disruptions from March 2020 onwards, coupled with material shortages and manpower constraints, though the same was not intentional.
- d) GCC floated open tender for Rs. 30 lakhs repair works on 19.05.2025, opened on 23.05.2025 with three bidders, and awarded to lowest bidder (L1) M/s Triad Infratech on 03.06.2025 for completion within two months, with planned works including installation of cyclone separator for carbon, dust free collector, heat exchanger, and wet scrubber.
- e) In the said Status Report, GCC has also submitted its commitment to apply for CTO


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renewal post-repair completion and TNPCB approval before resuming operations.

- f) The Superintending Engineer (SWM), GCC, vide letter dated 10.06.2025, had explained the plan of action in this regard to the District Environmental Engineer, TNPCB.

4. It is submitted that M/s. Triad Infratech, despite selection as L1 in the bidding process and issuance of Letter of Acceptance (LOA), failed to commence repair works even after four months from the award date. Concurrently, GCC has established alternative waste processing infrastructure comprising Micro Composting Centres (MCCs), biogas plants and Bio-CNG plants, while there have been continuous complaints from the public at large regarding the environmental impact and odour nuisance caused by the incinerator operations.
5. It is further respectfully submitted that GCC Council, taking into consideration the above circumstances, vide Resolution No. 1194/2025 (Item No. 42) in its Ordinary Meeting held on 19.12.2025, has resolved that: (a) the 10 MT Manali incinerator shall stand permanently closed; (b) LOA issued to M/s. Triad Infratech stands cancelled for non-commencement of works; and (c) all installed machinery, equipment, fire tubes, bottom plates and

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furnace components shall be auctioned through the Mechanical Engineering Department.

In view of the above facts and circumstances, it is therefore prayed that this Hon'ble Tribunal may be pleased to take on record this Additional Status Report and pass appropriate orders as deemed fit and proper and thus render justice.

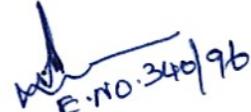


COUNSEL FOR 4TH RESPONDENT

Solemnly affirmed at Chennai on
this day of 05TH January, 2026 and
signed his name in my presence.


COMMISSIONER
GREATER CHENNAI CORPORATION

BEFORE ME


ADVOCATE :: CHENNAI
E.No. 340/96

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**BEFORE THE HON'BLE
NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

OA.No. 71 of 2025 [SZ]

**ADDITIONAL STATUS REPORT
FILED BY THE GREATER
CHENNAI CORPORATION.**

**TH.N.R.RAMESH KANNA,
STANDING COUNSEL**